

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-6/99/2347/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Abdul Hakim,
District & Sessions Judge,
Karbi Anglong, Diphu

Dated Guwahati the th 6 April, 2022.

Sub: **Cancellation of Earned leave.**

Ref:- Your letter No. DJKA/3017/2022 dtd. 04.04.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **cancellation of earned leave from 04.04.2022 to 08.04.2022**, has been granted.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-6/99/2348-2349/ dated , 06-04-2022

Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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